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Title: The Minister of Finance laid a statement regarding status of implementation of the recommendations contained in the 52<sup>nd</sup> Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Department of Revenue, Ministry of Finance.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): In pursuance of insertion of new Direction 73-A after directions 73 by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated 1<sup>st</sup> September, 2004, I deem it my privilege to lay a statement on the status of implementation of recommendations contained in 52<sup>nd</sup> Report of Standing Committee on Finance (15<sup>th</sup> Lok Sabha) on Demands for Grants for the financial years 2012-13, relating to the Department of Revenue, Ministry of Finance.

2. The Standing Committee on Finance presented the 52<sup>nd</sup> Report to Lok Sabha on 24<sup>th</sup> April, 2012.

3. In the 52<sup>nd</sup> Report, the Committee deliberated various issues relating to Department of Revenue and made 21 recommendations, where action was called on the part of the Government. Inter-alia, the recommendations relate to Savings, Collection of taxes, Evasion of Service Tax, Tax-GDP Ratio, Revenue foregone, Refund cases and interest paid on refunds, Pendency of Appeals under Taxes, Arrears of Revenue, Shortage of staff, Harassment of Tax-payers etc. The action taken replies on these recommendations were furnished to the Committee on 24<sup>th</sup> July, 2012.

4. The Statement reflecting the current status of implementation of the recommendations contained in the 52<sup>nd</sup> Report of Standing Committee on Finance is being laid on the Table of the House.

5. I would not like to take valuable time of the House to read out the contents of the Statement, I would request that these may be taken as read.

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...(Interruptions)